

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 6359
TO BE ANSWERED ON 12.04.2017**

Appeal against Tribunals

†6359. DR. VIRENDRA KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Law Commission of India has given suggestions to amend the Administrative Tribunals Act for curbing appellate jurisdiction of the High Court against decision of Central and State Administrative Tribunals and filing of direct appeal in the Supreme Court only; and
- (b) if so, the details thereof ?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY**

(SHRI P.P. CHAUDHARY)

- (a) and (b): The Law Commission of India has informed that on the said issue the Law Commission had submitted its Report No. 162 titled "Review of functioning of Central Administrative Tribunal, Customs, Excise and Gold (Control) Appellate Tribunal and Income-Tax Appellate Tribunal" and Report No. 215 titled "L. Chandra Kumar be revisited by Larger Bench of Supreme Court". In this Report the Law Commission of India had recommended for constitution of National Appellate Administrative Tribunal on the lines of the National Consumer Disputes Redressal Commission u/s 20 of the Consumer Protection Act, 1986. Details of these Reports are also available on the website of Law Commission of India i.e. www.lawcommissionofindia.nic.in.
